

IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH

CWP-PIL No. 80 of 2020 (O&M)
Date of decision:- 14.07.2020

Anuj BansalPetitioner
Versus
State of Punjab and others ...Respondents

**CORAM: HON'BLE MR. JUSTICE RAVI SHANKER JHA, CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN PALLI, JUDGE.**

Present:- Mr. Anuj Bansal, Advocate-petitioner in person.
Mr. Deepak Balyan, Addl. Advocate General, Haryana.
Mr. P.S.Bajwa, Addl. Advocate General, Punjab.
Mr. Pankaj Jain, Sr. Standing Counsel for U.T. Chandigarh
with Mr. Jaiveer Chandel, Standing Counsel for U.T.

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RAVI SHANKER JHA, C.J. (ORAL)

With the consent of the parties, we have heard the petitioner and learned counsel for the respondents through video conferencing (Webex App software).

This petition by way of public interest litigation has been filed by the petitioner, a practicing Advocate, seeking following of the video conferencing guidelines issued by this Court specifically guideline No. 1.4 issued on 07.07.2018.

Having heard the petitioner, the petition is disposed of by directing the respondents to examine the issue and thereafter, if necessary, or in case some instance of violation is found, to take necessary action and steps.

(RAVI SHANKER JHA)
CHIEF JUSTICE

(ARUN PALLI)
JUDGE

14.07.2020
ravinder

Whether speaking/reasoned	Yes/No
Whether reportable	Yes/No